

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 243 OF 2015 & IA NOS. 396 & 426 OF 2015
AND
APPEAL NO. 341 OF 2016 & IA NO. 24 OF 2017

Dated: 6th August, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Mumbai International Airport Pvt. Ltd. Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Ms. Amrita Narayan
Mr. Ashwin Rakesh

Counsel for the Respondent(s) : Ms. Pratiti Rungta for R-1
Mr. Malcolm Desai for R-2

ORDER

Memo filed on behalf of the Appellant to withdraw both the appeals is placed on record. In terms of the memo Appeal No. 243 of 2015 & IA Nos. 396 and 426 of 2015 and Appeal No. 341 of 2016 and IA No. 24 of 2017 are dismissed as withdrawn.

(Ravindra Kumar Verma)
Technical Member

(Justice Manjula Chellur)
Chairperson

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